to home-steads and agricultural labour has been achieved in different States; and

(b) the steps proposed to achieve this object fully and speedily ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) and (b). A statement is laid on the Table of the House. [Placed in Library. Sec No. LT-1832/72].

Installation of Statue of King Raja Raja Chola by Tamil Nadu Government

3648. SHR1 C. T. DHANDAPANI : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether the Central Government rejected the Tamil Nadu Government's plea to install the statue of King Raja Raja Chola within the precincts of the ancient Brahadeswara Temple at Thanjavur; and

(b) if so, the reasons for the rejection of the said proposal?

THE MINISTER OF EDUCATION, WELFARE AND CULTURE SOCIAL (PROF. S. NURUL HASAN) : (a) While the Central Government did not approve of the Tamil Nadu Government's proposal of installing the modern statue of King Raja Raja Chola within the prakara (inner enclosure) of the Brihadisvara Temple at Thanjavur, it requested the Tamil Nadu Government to agree to the installation of the statue at a site just outside the Maratha Gateway which is within the complex protected along the temple, and which location was earlier acceptable to the local authorities.

(b) Government of India consulted the Standing Committee of the Central Advisory Board of Archaeology in the matter. The Committee was of the view that the erection of a modern statue within the inner enclosure of the ancient temple was against archaeolosical principles in this country and elsewhere, for no modern statues are placed within immediate precincts of ancient monuments.

During the course of a discussion on the subject in February 1972, the Minister of State for Education also offered to the Education Minister Tamil Nadu, that a Committee con-

sisting of the following might be formed by the State Government to examine the issue and give its views which would be considered with due respect by the Government of India.

- Superintending Archaeologist, Archaeologioal Survey of India, Southern Circle, Madras.
- 2. Director of Archaeology, Government of Tamil Nadu.
- 3. A Professor of History from one of the Universities in Tamil Nadu.

No such Committee appears to have been formed.

### Utilization of Funds for Welfare of Advisis in M. P.

3650. SHRI RANA BAHADUR SINGH : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether there is any proposal under Government's consideration to exercise control over the utilization of money allotted for the Welfare of the Adivasi areas in Madhya Phesh under the guidance of Union Government; and

(b) if so, the broad outlines of the proposal ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV) : (a) and (b). The following schemes under the Centrally Sponsored Programme have been taken for the welfare of Scheduled Tribes in Madhya Pradesh :

- (1) Post-matric scholarships.
- (2) Girls Hostels.
- (3) Pre-examination Training.
- (4) Tribal Development Blocks.

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(5) Cooperation.

(6) Tribal Research and Training.

The Central grant provided for each scheme is to be spent by the State Government in accordance with the approved pattern of the scheme.

The funds are released through State Accountant General who also audits the expenditure incurred by the State Government. The Organisation of the Commissioner for Scheduled Castes and Scheduled Tribes and the Zonal Directors of Backward Classes welfare also watch that the funds provided for a particular scheme are utilised for that purpose. State Governments are also required to send progress reports to the Central Government. The Officers ot this Department also undertake tours to the ensure that the schemes are properly implemented.

# अखिल भारस नेत्र सुधार संघ, नई दिल्ली

3651. श्री अस्वेशः क्या निर्माण और आवास मत्री 19 जुलाई 1971 के अतारांकित प्रश्न संख्या 5173 के उत्तर के सम्बन्ध में यह बताने की द्रुपा करेगे कि :

(क) क्या 2 एफ, लाजपतनगर स्थित अखिल भारत नेत्र मुधार संघ ने डा० भगवान दास ट्रस्ट को 2 को एकड़ भूमि, जो इसे आवंटित की गई थी और इस पर निमित भवन को बेच कर रजिस्टर्ड विलेख का निष्पादन किया है;

(ख) यदि हां, तो क्या सरकार सदन के सभा पटल पर रजिस्टर्ड विलेख की एक प्रति रखेगी; और

(ग) सरकार द्वारा वसूल की गई क्षति पुर्ति की राशि कितनी है ?

निर्माण और आवास मंत्रालय में राज्य मंत्री (श्री आइ० के० गुजराल) (क): अखिल भारत नेत सुधार संघ ढारा निष्पादित किए गए किसी बिलेख का सरकार को ज्ञान नहीं है। दी आल इण्डिया ब्लाइंड रिलीफ सोसाइटी ने, जिसे यह भूमि आवंटित की गई थी, इसे अप्रैल, 1969 में सरकार को वापिस कर दिया था।

(ख) प्रश्न ही नहीं उठता ।

(ग) क्षति-पूर्ति वसूल करने की कार्यवाही की जारही है i

### गेहं तथा चावल के नए जोन बनाना

3652. डा॰ लक्ष्मी नारायण पांडेय : क्या इत्तवि मंत्री यह बताने की इत्पा करेगे कि :

(क) क्या सरकार गेहूं और चावल के नए जोन बनाने पर विचार कर रही तै और

(ख) यदि हां, नो उमका स्वरूप क्या होगा और उसके आधार क्या है ?

कृषि मन्त्रालय में राज्य मंत्री (श्री अण्णासाहिब पी० शिन्दे) : (क) जी नही ।

(ख) प्रश्न ही नही उठता।

### Special Employment Exchanges for Physically Handicapped

3653. SHRI C. CHITTIBABU : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) the names of States where there is no special Employment Exchange for physically handicapped; and

(b) the steps taken by Government to persuade such States to have special Exchanges for physically handicapped ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DE-PARTMENT OF CULTURE (SHRI D. P. YADAV): (a) The following States do not have the special Employment exchange for the physically handicapped :---

- I. Assam.
- 2. Bihar.
- 3. Haryana.